

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3315
ANSWERED ON:07.12.2007
REVIEW OF LEGISLATIVE REGARDING WOMEN AND CHILDREN
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has observed any insufficiency in existing laws in regard to women and children;
- (b) if so, whether there is any proposal to review such legislations; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a),(b)&(c) Government is reviewing the laws concerning or impacting women. The present status of the review in so far as the Ministry of Women and Child Development is concerned is annexed (Annexure).

Crimes and violence against children are being addressed by legislations like Indian Penal Code, Criminal Procedure Code, Child Labour Act and Juvenile Justice Act. These Acts are being reviewed from time to time to make these more effective and stringent. Ministry of Women and Child Development is administratively concerned with Juvenile Justice (JJ) Act. Recently Rules under JJ Act have been notified with the approval of the Ministry of Law.